

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 66/MP/2023 along with IA No.17/2023

- Subject** : Petition under Sections 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking recognition of force majeure events and issuance of appropriate orders.
- Date of Hearing** : 10.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : AMP Energy Green Private Limited (AEGPL)
- Respondents** : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Parties present** : Ms. Shefali Tripathi, Advocate, AEGPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Anusha Nagarajan, Advocate, NTPC
Shri Rahul Ranjan, Advocate, NTPC
Ms. Jyotsana Khatri, AEGPL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that despite the notice and copy of the petition having been served on the Respondents, only NTPC has filed its reply, and no reply has been filed by the other Respondents. She further submitted that the rejoinder to the reply of the NTPC has already been filed by the Petitioner.

2. The learned counsel for the CTUIL submitted that the CTUIL's reply in the matter is ready and it may be permitted to file the same.

3. Learned counsel for the Petitioner prayed that CTUIL may be directed not to take any coercive action, including the encashment of the Bank Guarantee furnished by it to CTUIL for connectivity till the next date of hearing. The learned counsel for the CTUIL submitted that no coercive action will be taken against the Petitioner till the next date of hearing.



4. The Commission directed the Respondents, including CTUIL, to file the reply by 1.9.2023, as a last opportunity, and the Petitioner to file its rejoinder, if any, by 15.9.2023.

5. The Commission further observed that the Petitioner has also filed I.A. No.17/2023, along with the petition, for urgent listing of the petition. The petition has already been heard on 23.3.2023 and protection was given to the Petitioner against any coercive action by CTUIL. The same is extended till the next date of hearing, and accordingly the I.A. No.17/2023 is disposed of.

6. The petition shall be listed for a final hearing tentatively on 11.10.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

